

National Company Law Tribunal

Allahabad Bench

CP NO. 117/ND/2011

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE COMPANY: M/S Loyal Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE:

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anil Kumar	PCS.	Petitioner	Anil Kumar
2.	Rakesh Chandra	Ad.	Petitioner	Rakesh Chandra
3.	M. L. SHARMA	Ad.	Respondent	M. L. Sharma

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Parties are represented by their respective counsels. Further, the arguments on behalf of respondent are heard and continued. It is pointed out that during the course of argument, certain documents are filed. As per the PCS representing the petitioner, such document cannot be brought on record till their admissibility is decided. PCS propose to file formal objection on behalf of the petitioner on the admissibility of such documents. Hence, liberty is granted for filing objection/rebuttal document, if any.

The matter be listed on 08.12.2017.

Dated:13.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

— Sd —
H.P. Chaturvedi,
Member (Judicial)